BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 80/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018

Name of the Company:

Sagardeep Engineers Pvt Ltd.

V/s.

Anil Techno Plus Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

NIPUN SINGHVI

MUMALT DAVE

Adn

Applicant

2.

<u>ORDER</u>

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for present for Operational Creditor/ Petitioner. None present for Respondent.

In view of commencement of insolvency resolution process in respect of M/s. Anil Technoplus Ltd in CP(IB) 198/2017, there is no need to pass separate order in this petition.

However, the operational creditor can file its claim, if any, before the IRP appointed in CP(IB) 198/2017.

Petitioner is disposed of accordingly.

Alunou

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 19th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL